

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE THIRTIETH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 771 OF 2026

Writ Appeal under clause 15 of the Letters Patent Filed against the order
Dated 22/07/2026 in Writ Petition No.24018 of 2026 on the file of the High Court.

Between:

M/s Lanco Kondapalli Power Limited, Sy. No.43 and 44, Plot No. 43, 54, 57
and 58, 4th Floor Mahaveer Radiance, Pillar Number 1708, Madhapur,
Hyderabad, Telangana, India 500081. Represented by its Authorized
Signatory, Mr. Chinni Siva Sankaram

...APPELLANT/RESPONDENT No.5

AND

1. Southern Power Distribution Company of Telangana Limited (TGSPDCL),
represented by its Chief Engineer (IPC & RAC), Corporate Office at 6-1-50,
Mint Compound, Hyderabad - 500 063.

...PETITIONER NO.1/RESPONDENT

2. Northern Power Distribution Company of Telangana Limited (TGNPDCL),
represented by its Chief Engineer (IPC and RAC), Corporate Office. 2-5-31/2,
Vidyut Bhavan, Nakkalagutta, Hanmakonda, Warangal - 506 001.

...PETITIONER NO.2/RESPONDENT

3. Union of India, represented by its Secretary, Ministry of Power, Shram Shakti
Bhawan, Rafi Marg, New Delhi - 110 001.
4. Power Finance Corporation Limited, (Nodal Agency/Administrator of the
PRAAPTI Portal), represented by its Chairman & Managing Director,
Urjanidhi, 1, Barakhamba Lane, Connaught Place, New Delhi - 110 001.
5. PFC Consulting Limited, (a wholly owned subsidiary of Respondent No.4),
(Operator of the PRAAPTI Portal), No.4, First Floor, Urjanidhi, 1, Barakhamba
Lane, Connaught Place, New Delhi - 110 001.

6. Grid Controller of India Limited, (Grid-India) (National Load Despatch Centre), represented by its Chairman and Managing Director, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi - 110 016.
7. A P Power Coordination Committee (APPC), constituted vide G.O. Ms No. 59. Energy (Power III) Department dated 7.6.2005, represented by its Chief General Manager, Vidyut Soudha, Gunadala, Eluru Road, Vijayawada - 520 004.
8. Southern Power Distribution Company of A.P. Limited (APSPDCL), represented by its Chairman and Managing Director, D.No. 19-13-65/A, Tiruchanoor Road, Kesavayanagunta, Tirupati - 517 503.
9. Eastern Power Distribution Company of A.P. Limited (APEPDCL), represented by its Chairman and Managing Director, P and T Colony, Seethammadhara, Visakhapatnam - 530 013.
10. Transmission Corporation of Andhra Pradesh Limited (APTRANSCO), represented by its Chairman and Managing Director, Vidyut Soudha, Gunadala, Eluru Road, Vijayawada - 520 004.

...RESPONDENTS/RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of the Order dated 22.07.2026 passed by the learned Single Judge in W.P. No.24018 of 2026 pending disposal of the preset Writ Appeal.

**Counsel for the Appellant: SRI PUNEET YADAV REPRESENTING FOR
SRI V. ANIRUDH BHARADWAJ**

**Counsel for the Respondent No.1: SRI N. SREEDHAR REDDY
(SC FOR TGSPDCL)**

**Counsel for the Respondent No.2: SRI A. CHANDRA SHAKER,
SC FOR TGNPDCL**

**Counsel for the Respondent No.3: SRI N. BHUJANGA RAO,
Deputy Solicitor General of India**

Counsel for the Respondent No.4 to 10: - - -

The Court delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.771 OF 2026

Dated: 30.07.2026

Between:

**M/s. Lanco Kondapalli Power Limited,
Madhapur, Hyderabad,
rep. by its Authorised Signatory,
Mr. Chinni Siva Sankaram.**

...Appellant

and

**Southern Power Distribution Company
of Telangana Limited (TGSPDCL)
Rep. by its Chief Engineer (IPC and RAC)
Mint Compound, Hyderabad and 9 others**

...Respondents

JUDGMENT:

Heard Mr. Puneet Yadav, learned counsel representing Mr. V.Anirudh Bharadwaj, learned counsel for the appellant, in virtual mode; Mr. N.Sreedhar Reddy, learned Standing Counsel for Southern Power Distribution Company of Telangana Limited (TGSPDCL), appearing for respondent No.1 and Mr. A.Chandra Shaker, learned Standing Counsel for Northern Power Distribution

Company of Telangana Limited (TGNPDCL) appearing for respondent No.2.

2. After arguing for some time, learned counsel for the appellant seeks permission of the Court to withdraw the Writ Appeal as the same had been filed against an interim order, which had expired on 29.07.2026 *i.e.*, yesterday.

3. In view of the same, the Writ Appeal is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

1. One CC to SRI V. ANIRUDH BHARADWAJ, Advocate [OPUC]
 2. One CC to SRI N. SREEDHAR REDDY (SC FOR TGSPDCL) [OPUC]
 3. One CC to SRI N. BHUJANGA RAO, Deputy Solicitor General of India [OPUC]
 4. Two CD Copies
BN 5. One cc to Sri. A. chandra shakev, sc for TGNPDCL copuo
- TKS

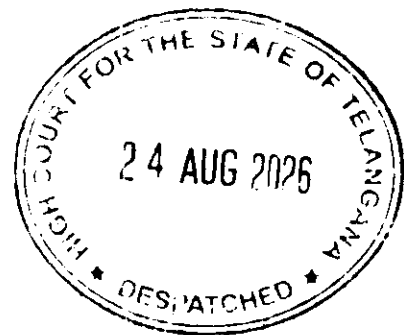
TS

HIGH COURT

DATED: 30/07/2026

JUDGMENT

WA.No.771 of 2026



**DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS**

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